

BEFORE RAMAYAN YADAV, ADDITIONAL SECRETARY & FIRST APPELLATE  
AUTHORITY

(Under Section 19 of RTI Act, 2005)  
Ministry of Law & Justice: Department of Legal Affairs  
Room No. 409, "A" Wing  
Shastri Bhawan, New Delhi-110001.

Appeal No. 13/AS(RY)/IC/RTI/2016

IN THE MATTER OF

Shri Aseem Takyar,  
Plot No. 144, Phase-I,  
Udyog Vihar, Gurgaon-122016  
Haryana.

Appellant

Versus

Central Public Information Officer,  
Ministry of Law & Justice,  
Department of Legal Affairs,  
Shastri Bhawan,  
New Delhi.

Respondent

**ORDER**


Dated: 08/08/2016

Shri Aseem Takyar (hereinafter, the Appellant) vide his RTI application dated 09.07.2016 has sought information on the following points :-

- (i) Please provide complete information about total expenditure taken place on account of contesting, argue cases in the court of law at foreign countries since inception of disputes over the purchase of Agusta Westland Helicopters along with complete details of the fee paid to law companies in contesting the cases on behalf of Indian Government.
2. The CPIO, Deptt. of Legal Affairs (hereinafter, the Respondent) transferred the Appellant's RTI application to Ministry of Defence on 23/5/2016 under intimation to the Appellant. The Appellant being aggrieved by the decision of CPIO filed the present appeal dated 09.07.2016.
3. Notice was issued for hearing on 08/8/2016 at 12.00 Noon in Room No. 409-A, Shastri Bhawan, New Delhi and both parties were informed that in the event of either of the parties failing to appear, the case shall be proceeded and disposed of on the strength of the available documents. The Appellant did not appear for hearing and no written intimation has been furnished by the Appellant regarding his non-attendance. However, CPIO was present, hence


proceedings were held exparte. After hearing the CPIO and the records placed before me, I am of the view that CPIO was right in transferring the RTI application of the applicant to Ministry of Defence since purchasing of Agusta Westland Helicopters was the subject matter of Ministry of Defence and any information with regard to expenditure in this regard should be with Ministry of Defence only. The Appeal is disposed off accordingly.

4. In case, the Appellant is not satisfied/aggrieved by this order, he may file a Second Appeal within 90 days before the Hon'ble CIC, 2<sup>nd</sup> Floor, August Kranti Bhawan, Bhikaji Cama Place, New Delh-110066.

  
(RAMAYAN YADAV)  
Additional Secretary & First Appellate Authority

Copy to:-

1. Shri Aseem Takyar, Plot No. 144, Phase-I, Udyog Vihar, Gurgaon-122016, Haryana.
2. Shri K. Ginkhan Thang, Dy. Secretary & CPIO, Deptt. Of Legal Affairs, Shastri Bhawan, New Delhi.
- ✓ 3. Section Officer, Implementation Cell, Deptt. Of Legal Affairs, Shastri Bhawan, New Delhi-110001

  
29/8/16  
M. RT